



भारत सरकार/ GOVERNMENT OF INDIA
पोत परिवहन मंत्रालय / MINISTRY OF SHIPPING
नौवहन महानिदेशालय, मुंबई
DIRECTORATE GENERAL OF SHIPPING, MUMBAI

F.No. MTO/Review Schedule-II (1)/2019

Dated 29.03.2020

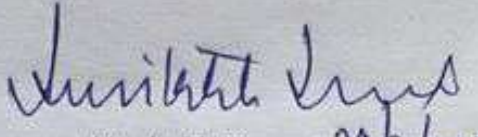
DGS Order No. 07 of 2020

Sub.: Advisory on non-charging of container detention charges on import and export shipments

1. Whereas, the Ministry of Home Affairs, Government of India has issued order No 40-3/2020-DM-I (A) dated 24.03.2020 to impose a complete lockdown in India for a period of 21 days in view of the threat posed by the spread of COVID-19 epidemic.
2. Whereas, the Ministry of Home Affairs has vide its order No 40-3/2020-DM-I (A) dated 25.03.2020 issued an addendum to the Guidelines annexed to the said order, exempting seaports and its operational organisations from this lockdown to ensure regular supply of goods in the country.
3. Whereas, the Government is working towards smooth functioning of the Ports and its operational organisations, some delays in evacuation of goods from the ports have become inevitable due to the disturbance of the downstream services.
4. Whereas, as a result of these developments some cargo owners have either suspended their operations or are finding it difficult to transport goods/cargo and complete the paper work, resulting in detention of containers without their fault.
5. Whereas, some shipping lines have on their own volition decided to suspend imposition of any container detention charges for a limited period to give relief to the importers and exporters. There is, however, a need for more clarity in this respect for smooth functioning of the trade and maintenance of supply chain in the county.
6. Now therefore, in order to maintain proper supply lines at the Indian seaports the shipping lines are advised not to impose any container detention charge on import and export shipments for the period from 22nd March, 2020 to 14th April, 2020 (both days inclusive) over and above free time arrangement that is currently agreed and availed as part of any negotiated contractual terms. During this period the shipping lines are also advised not impose any new

Sanjiv Kumar
24/3/2020

or additional charge. This decision is purely a onetime measure to deal with the present disruptions caused by spread of COVID-19 epidemic.


(Amitabh Kumar) 24/3/2020
Director General of Shipping

To

1. All stakeholders concerned, through DGS Website.
2. Shipping Corporation of India, Mumbai.
3. Indian Ports Association, New Delhi.
4. Indian Private Ports & Terminal Association, Mumbai.
5. Container Shipping Lines Association, Mumbai.
6. INSA, Mumbai
7. ICCSA, Mumbai.
8. Inland Importers and Consumer Association, Delhi.
9. Timber Importer Association, Maharashtra.
10. Association of Multimodal Transport Operators Association of India, Mumbai.

Copy to:

Secretary to the Government of India, Ministry of Shipping, Transport Bhawan, 1, Parliament Street, New Delhi-110001 (Attn.: Shri P. Chhabra, Deputy Chief Controller of Chartering).